

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.331

IA-1383/2022 IA-892/2022 IA-1418/2021
in
IB-58(ND)/2021

IN THE MATTER OF:

IndiaBulls Housing Finance Ltd

Vs.

Mohit Singh

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

SECTION

U/s 95

Order delivered on 26.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Ms. Amrita Sarkar, Mr. Tushar Randhawa, Advocates

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 25.05.2023.

Sd/-
(Court Officer)